

**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT  
JODHPUR**

S.B. Criminal Miscellaneous Bail Application No. 13360/2019

Ramdev S/o Shri Sanwarmal, Aged About 27 Years, By Caste  
Jogliya, Police Station Chhapar, District Churu.

(At Present Lodged In District Jail Churu).

-----Petitioner

Versus

The State of Rajasthan through Public Prosecutor

-----Respondent



---

|                    |   |                           |
|--------------------|---|---------------------------|
| For Petitioner(s)  | : | Mr. Ramesh Purohit        |
| For Respondent(s)  | : | Mr. Shrawan Bishnoi, P.P. |
| For Complainant(s) | : | Mr. H.D. Charan           |

---

**HON'BLE MR. JUSTICE VIJAY BISHNOI**

**Judgment / Order**

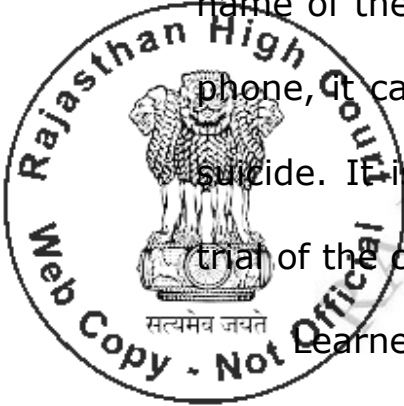
**01/11/2019**

Heard learned counsel for the petitioner as well as learned Public Prosecutor assisted by learned counsel for the complainant and also perused the material on record.

The petitioner has been arrested in FIR No.49/2019 of Police Station Chhapar, District Churu for the offences punishable under Sections 306, 201 and 202 IPC. He has preferred this bail application under Section 439 Cr.P.C.

Learned counsel for the petitioner has submitted that the allegation against the petitioner of instigating the deceased, who happened to be the wife of the petitioner, to commit suicide is false. It is also submitted that the police have also concluded that the deceased was cremated with the consent of her parents and other family members, however, later on, her brother has lodged

false FIR against the petitioner. Learned counsel for the petitioner has also submitted that the police have also concluded that the petitioner pressurized the deceased to disclose the name of the person from whom she had a conversation on mobile phone and being perturbed with the same she committed suicide. It is argued that if the petitioner had insisted the deceased to disclose the name of the person from whom she had a conversation on mobile phone, it cannot be said that he insisted the deceased to commit suicide. It is submitted that the charge-sheet has been filed and trial of the case will take time.



Learned Public Prosecutor as well as learned counsel for the complainant have opposed the bail application.

Having regard to the totality of the facts and circumstances of the case, without expressing any opinion on the merits of the case, I deem it just and proper to grant bail to the accused petitioner under Section 439 Cr.P.C.

Accordingly, this bail application filed under Section 439 Cr.P.C. is allowed and it is directed that petitioner - Ramdev S/o Sanwarmal shall be released on bail in connection with FIR No.49/2019 of Police Station Chhapar, District Churu provided he executes a personal bond in a sum of Rs.50,000/- with two sound and solvent sureties of Rs.25,000/- each to the satisfaction of learned trial court for his appearance before that court on each and every date of hearing and whenever called upon to do so till the completion of the trial.

**(VIJAY BISHNOI),J**

Abhishek Kumar  
S.No.46